

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – I)
(Through Hybrid Mode)
(Special Bench)

Item No. 5
CA No. 197/2023

And
CA(CAA) No. 24/Chd/Hry/2023
(1st Motion)
(Disposed of)

IN THE MATTER OF:

FIM Holdco I Ltd. & Anr.

... **Transferor Company**

With

One World Center Pvt. Limited

... **Transferee Company**

Under Section: 230-232, CA 2013

Order delivered on 08.02.2024

CORAM:

SHRI. SUBRATA KUMAR DASH,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

**For the Petitioner : Mr. Anand Chhibar, Senior Advocate with
Mr. Vivek Sethi, Advocate in CA No.
197/2023.**

ORDER

CA No. 197/2023

The present application which has been filed for seeking amendment in the Scheme of Amalgamation after passing of the 1ST motion order. The ld. counsel for the applicant is directed to file a short note of two pages with relevant law, if any, regarding the maintainability of this application at this stage of the second motion. The same be done within one week. Let the matter be listed on 21.02.2024 before the special bench.

Sd/-
(SUBRATA KUMAR DASH)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

February 8, 2024
Mukta